

FIR no. 456/2020
PS Mangolpuri

27.05.2020

Present : Ld. APP for the State.

None for applicant.

This is an application for releasing of vehicle on superdari.

Let reply to the application be filed for **30.05.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 821/19
PS Sultanpuri
U/s 25/54/59 Arms Act

27.05.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant Alok @ Anu.

Surety Mr. Rahul Singh in person.

PB and SB furnished and accepted.

Release warrant be issued immediately.

Application is disposed off accordingly.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached with the court
today.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 227/19
PS Budh Vihar
U/s 25/54/59 Arms Act

27.05.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant Kasim @ Zaki.

Surety Mr. Afjaluddin in person.

PB and SB furnished and accepted.

Release warrant be issued immediately.

Application is disposed off accordingly.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached with the court
today.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 117/2020
PS Raj Park
U/s 435 IPC

27.05.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant Vinay Sagar.

Surety Ms. Rajni in person.

PB and SB furnished and accepted.

Release warrant be issued immediately.

Application is disposed off accordingly.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached with the court
today.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 243/2020
PS Ashok Vihar
U/s 33/34/35 Excise Act

27.05.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant Radhey Shyam Gupta

Surety Mr. Ganpat in person.

PB and SB furnished and accepted.

Release warrant be issued immediately.

Application is disposed off accordingly.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached with the court
today.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 445/19
PS Bharat Nagar
U/s 392/397/411/34 IPC

27.05.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant Phool @ Shahabaj.

Surety Ms. Momina Khatoon in person.

PB and SB furnished and accepted.

Release warrant be issued immediately.

Application is disposed off accordingly.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached with the court
today.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 243/2020
PS Ashok Vihar
U/s 33/34/35 Excise Act

27.05.2020

Present : Ld. APP for State.

Ld. Counsel for the accused/applicant Ram Nath Sahu.

Surety Ms. Kanchan Devi in person.

PB and SB furnished and accepted.

Release warrant be issued immediately.

Application is disposed off accordingly.

Copy of this order be sent to the counsel through WhatsApp /
E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached with the court
today.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 99/2020
PS Mangolpuri

27.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant through VC.

Applicant is the rightful owner of the mobile phone
OPPO CPH1909 bearing IMEI No. 869912041821196.

IO has stated in the reply that he has no objection if the
mobile phone is released to the applicant.

Instead of releasing the articles on superdari, I am of
the considered view that the articles has to be released as per
directions of Hon'ble Supreme Court in case titled as Sunder Bhai
Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has
been held that

*“59. The valuable articles seized by the police may be released to
the person, who, in the opinion of the Court, is lawfully entitled to claim such as
the complainant at whose house theft, robbery or dacoity has taken place, after
preparing detailed panchnama of such articles, taking photographs of such
articles and a security bond.*

*60. The photographs of such articles should be attested or
countersigned by the complainant, accused as well as by the person to whom the
custody is handed over. Whenever necessary, the court may get the jewellery
articles valued from a government approved valuer.*

*61. The actual production of the valuable articles during the trial
should not be insisted upon and the photographs along with the panchnama
should suffice for the purposes of evidence.”*

The view of the Hon'ble Supreme Court has been reiterated by
Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in CrI. M.C.
No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, the abovesaid mobile phone as per seizure memo be released to the applicant on furnishing security bond as per valuation report of the article. IO is directed to get the valuation done of the article prior to the release the same to the applicant, including photographs and panchnama of the aforesaid mobile phone, as per directions of Hon'ble Supreme Court. Copy of this order be given dasti to applicant.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 003660/2020
PS South Rohini

27.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant.

Reply received on behalf of SHO PS concerned wherein IO has clarified that correct FIR number is 3660/2020, PS South Rohini.

Surety Nikhil in person.

PB and SB furnished and accepted.

Release warrant be issued immediately.

Application is disposed off accordingly.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 869/19
PS Mangolpuri
State v. Sunny

27.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant through VC.

In the present case, accused Sunny has been released on personal bond of Rs. 20,000/- by Ld. Sessions Court to the satisfaction of Jail Superintendent concerned in compliance of decision of Apex Court in Writ Petition no. 01/2020 and also in view of the directions of High Power Committee of Hon'ble High Court of Delhi for a period of 45 days, however, accused has not been released till date on the ground that his complete particulars have not been furnished.

Reply through IO/SHO received wherein name, parentage and address of the accused Sunny has been mentioned i.e. accused Sunny, S/o Raju, R/o B-348, Balvir Vihar, Aman Vihar, Delhi.

Let the same be intimated to Jail Superintendent concerned immediately with the directions to release accused Sunny, if he is not required in any other case.

Proceedings be sent to the concerned Court of PS Mangolpuri.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 538/18
PS Aman Vihar

27.05.2020

Present : Ld. APP for the State.

None for applicant.

Reply not received.

Let reply be called from SHO PS concerned for

28.05.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 003660/2020
PS South Rohini

27.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant.

Let reply be called from SHO and Jail
Superintendent for 28.05.2020.

Copy of this order be also sent to the counsel for the
applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached
with the court today.

In-charge Computer Branch is directed to upload the
order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 1027/15
PS Aman Vihar
State v. Savitri

27.05.2020

Present : Ld. APP for the State.

Ld. Counsel for applicant through VC.

Perusal of the application and annexed document shows that in the present case, bail order has been passed by Ld. Sessions Court on 12.03.2020.

It has been informed by Ld. counsel for applicant that the bail bond was conditionally accepted by Ld. MM of PS Aman Vihar, therefore, he has sought extension of the bail.

The original bail bond and documents have not been produced by the concerned Ahlmad.

Let the concerned Ahlmad/Reader be again called to produce the aforesaid record positively on 01.06.2020.

Date has been given at the request of the Ld. counsel.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 464/18
PS Subhash Place
State v. Kapoor Singh Dahiya
U/S 420 IPC

27.05.2020

Present : Ld. APP for the State.

Ld. Counsel for applicant through VC.

This is an application for bail on the ground that the matter has been compromised with the complainant/victims.

Reply filed through e-mail, however, the same is ambiguous.

IO is directed to file detailed reply mentioning the names and addresses of all victims and he is also directed to verify the factum of settlement from the all the victims.

Let detailed reply from IO be called for 28.05.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 229/2020
PS Vijay Vihar

27.05.2020

Present : Ld. APP for the State.

Sh. K. K. Vijay, Ld. counsel for applicant through
VC.

This is an application for releasing of cash amounting to Rs. 1,00,000/-.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has raised objection to release of the said amount and has requested that the said amount be not released as the investigation is still pending.

In view of the objection raised by the IO and in view of the fact that investigation is pending and same has not be completed yet, the same application is hereby dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

State v. DL-8CAN-6231
PS Maurya Enclave
Vehicle no. DL-8CAN-6231

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-8CAN-6231 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-8CAN-6231** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 127/2020
PS Subhash Place

27.05.2020

Application taken up through video conferencing for urgent hearing for releasing of vehicle on superdari.

Present : Ld. APP for the State in person.

None for applicant.

Let reply to the application be called through SHO PS concerned for **30.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

Challan no. 153954
PS Maurya Enclave

27.05.2020

Application taken up through video conferencing for urgent hearing for releasing of vehicle on superdari.

Present : Ld. APP for the State in person.

None for applicant.

Let reply to the application be called through SHO PS concerned for **30.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 133/2020
PS North Rohini

27.05.2020

Application taken up through video conferencing for urgent hearing for releasing of vehicle on superdari.

Present : Ld. APP for the State in person.

None for applicant.

Let reply to the application be called through SHO PS concerned for **30.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

Ch. no. 1003
PS Prem Nagar

27.05.2020

Application taken up through video conferencing for urgent hearing for releasing of DL.

Present : Ld. APP for the State in person.

None for applicant.

Let reply to the application be called through SHO PS concerned for **29.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 22/20
PS Aman Vihar

27.05.2020

Application taken up through video conferencing for urgent hearing for superdari of mobile phone.

Present : Ld. APP for the State in person.

None for applicant.

Let reply to the application be called through SHO PS concerned for **29.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

Ch. no. 1003
PS Prem Nagar

27.05.2020

Application taken up through video conferencing for urgent hearing for superdari of vehicle bearing no. DL-6SBC9334.

Present : Ld. APP for the State in person.

None for applicant.

Let reply to the application be called through SHO PS concerned for **29.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

Challan no. 154235
PS Maurya Enclave
Vehicle no. **DL-11SX-5636**

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-11SX-5636 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-11SX-5636** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

Challan no. 22165
PS Maurya Enclave
Vehicle no. **DL-ICQ-5122**

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-ICQ-5122 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-ICQ-5122** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 39/2020
PS Budh Vihar

27.05.2020

Present : Ld. APP for the State.

None for applicant.

This is an application for releasing of vehicle bearing no. DL-8SCJ-7742.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning.

The present matter is of road accident case and as per reply of the IO, the insurance documents of the vehicle in question has not been verified till date. IO has sought some time for the same.

In view of the same, let fresh report be received regarding the present application positively on **30.05.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

Challan no. 154263/2020
PS Maurya Enclave

27.05.2020

Present : Ld. APP for the State in person.
Ld. counsel for accused (through VC).
Let reply to the application be called through SHO PS concerned
for **28.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 363/2020
PS Mangolpuri
Superdari Application

27.05.2020

Present : Ld. APP for the State.

This is an application for releasing of vehicle.

Reply received through e-mail, wherein it is mentioned that no particulars of the vehicle has been mentioned in the application.

Perusal of the file shows that no vehicle number is mentioned in the application, moreover, none has appeared on behalf of the applicant.

In view of the same, present application is dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 121/2020
PS Mangolpuri

27.05.2020

Application taken up through video conferencing for urgent hearing for superdari of vehicle bearing no. DL-1RV-3431.

Present : Ld. APP for the State in person.

None for applicant.

Let reply to the application be called through SHO PS concerned for **28.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

CC/Book No. 445
PS Maurya Enclave
U/s 129/177, 3/181 M.V. Act
Challan No. 22225
Vehicle No. DL-8SCH-8419

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-8SCH-8419 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-8SCH-8419** on superdari has been filed by the applicant.

Reply has not been filed on behalf of SHO PS Concerned despite various opportunities. Ld. counsel for applicant has apprised that he has visited the Court premises on different occasions, however, no reply has been sent by the SHO deliberately. In view of the same, the reply is hereby dispensed with.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the

valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 345/2020
PS Mangolpuri
Vehicle no. **DL-8S-AY3713**

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-8S-AY3713 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-8S-AY3713** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 95/2020
PS Subhash Place

27.05.2020

Bail application taken up through video conferencing for urgent hearing of bail application of accused Rakesh Kumar.

Present : Ld. APP for the State in person.

Ld. counsel for accused (through VC).

Let reply to the application be called through SHO PS concerned for **28.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 37379/16

PS Mangolpuri

27.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant through VC.

This is an application for calling status report.

Status report filed.

Accordingly, the present application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 390/2020
PS Bharat Nagar

27.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant.

The similar application has already been disposed off vide order dated 27.05.2020. Therefore, the present application becomes infructuous.

Accordingly, the application is dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 178/17
PS Begumpur
State v. Anil Dhir @ Raj Kumar @ Raju

27.05.2020

Fresh Charge-sheet filed.

Present : Ld. APP for the State.

IO ASI Satish Kumar in person.

Submissions heard.

Be put up for consideration before the concerned Court on 11.06.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

e-FIR no. 27993/18
PS Begumpur
State v. Arvind

27.05.2020

Fresh Charge-sheet filed.

Present : Ld. APP for the State.

IO ASI Sunil Kumar in person.

Submissions heard.

Be put up for consideration before the concerned Court on 11.06.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 87/20
PS Prem Nagar
State v. Arvind

27.05.2020

Fresh Charge-sheet filed.

Present : Ld. APP for the State.

IO ASI Satish Kumar in person.

Submissions heard.

Be put up for consideration before the concerned Court on 11.06.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 115/2020
PS Subhash Place

27.05.2020

Fresh Charge-sheet filed.

Present : Ld. APP for the State.

IO in person.

Accused is stated to be in JC.

Submissions heard.

Be put up for consideration before the concerned Court on 11.06.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

DD. no. 2A/2020
PS Ashok Vihar

27.05.2020

Present : Ld. APP for the State.

Ld. counsel for applicant through VC.

This is an application for bail of accused Himanshu Kumar.

Reply filed on behalf of DCP, wherein it is mentioned that the kalandra u/s 41(1) (d) Cr. PC vide DD no. 2 A dated 22.03.2020 has already been disposed off. It is further mentioned in the reply that accused Himanshu was found in possession of case property/vehicles pertaining to FIR no. 8704/2020 PS Ashok Vihar and FIR no. 327/2020 PS Moti Nagar.

As per reply, Kalandra has already been disposed off as same does not constitute separate offence. Another IO of the case bearing FIR no. 008988/2020 PS Adarsh Nagar is present, who has informed that accused Himanshu has been arrested by him in the present case and he has got no bail order till date by any Court. Therefore, applicant is directed to file application for grant of bail in the concerned court of the aforementioned FIR cases.

In view of the same, the present application is disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 752/2020
PS Aman Vihar

27.05.2020

Bail application taken up through video conferencing for urgent hearing of bail application of accused Harsh Dhingra.

Present : Ld. APP for the State.

Sh. B. K. Singh, Ld. counsel for applicant through VC.

This is an application seeking bail of the accused/applicant Harsh Dhingra.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 08.04.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail

application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 08.04.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 0053/2020
PS Subhash Place

27.05.2020

Bail application taken up through video conferencing for urgent hearing of bail application of accused Vipin.

Present : Ld. APP for the State.

Sh. R. P. Shrivastav, Ld. counsel for applicant
through VC.

This is an application seeking bail of the accused/applicant Vipin.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 24.01.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail

application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 24.01.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 049/2020
PS Sultanpuri

27.05.2020

Bail application taken up through video conferencing for urgent hearing of bail application of accused Rajan Lalia.

Present : Ld. APP for the State.

Sh. Ayub Khan, Ld. counsel for applicant through VC.

This is an application seeking bail of the accused/applicant Rajan Lalia.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 18.02.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail

application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 18.02.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 5/2020
PS Sultanpuri

27.05.2020

Bail application taken up through video conferencing for urgent hearing of bail application of accused Anshul Pandey.

Present : Ld. APP for the State.

Sh. Mahesh Kumar Malawat, Ld. counsel for applicant through VC.

This is an application seeking bail of the accused/applicant Anshul Pandey.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 27.02.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail

application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 27.02.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 41992/19
PS Aman Vihar

27.05.2020

Bail application taken up through video conferencing for urgent hearing of bail application of accused Pradeep @ Kake.

Present : Ld. APP for the State.

Sh. Prince Gupta, Ld. counsel for applicant
through VC.

This is an application seeking bail of the accused/applicant Pradeep @ Kake.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 25.01.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail

application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 25.01.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 249/18
PS Aman Vihar

27.05.2020

Present : Ld. APP for the State.

Ld. Counsel for applicant through VC.

This is an application for grant of bail of accused Shahnawaz.

Reply to the application received through e-mail.

The original reply be filed before the concerned court as and when the courts resume functioning.

Part arguments on the application heard. As per the reply filed by the police, final report has been filed in the present case before the Court.

Be put up the present application with the file for **29.05.2020.**

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 114/2016
PS Bharat Nagar

27.05.2020

Present : Ld. APP for the State.

Sh. Dinesh, Ld. counsel for applicant through VC.

This is an application for cancellation of Superdari of vehicle bearing no. HR-26CL-2600.

Reply to the application received through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning.

Part arguments on the application heard. As per the reply filed by the police, final report has been filed in the present case before the Court.

Be put up the present application with the file for
28.05.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no.
PS Mangolpuri
Vehicle no. **DL-1RV-3431**

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-1RV-3431 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-1RV-3431** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 254/2020
PS Subhash Place
Vehicle no. **DL-1LU-7965**

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-1LU-7965 on Superdari.

Present : Ld. APP for the State in person.

Sh. Madan Kumar Jha, Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-1LU-7965** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 10/2019
PS Mangolpuri

27.05.2020

Bail application taken up through video conferencing for urgent hearing of bail application of accused Vipin @ Lallan.

Present : Ld. APP for the State in person.

Sh. Madan Kumar Jha, Ld. counsel for accused (through VC).

Let reply to the application be called through SHO PS concerned for **28.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 703/16
PS Keshav Puram

27.05.2020

Present : Ld. APP for the State.

Sh. Rajesh Juneja, Ld. counsel for
applicant/accused through VC.

This is an bail application of accused Sunny @
Kalia.

Reply filed through e-mail. The original reply be
filed before the concerned court as and when the courts resume
functioning. IO through his reply has opposed the bail
application of the applicant.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court
of India in Suo Moto Writ Petition (C) No.1/2020 in RE:
contagion of Covid-19 Virus in prisons and that of Hon'ble
High Court of Delhi in W. P. (C) 2945/2020 in the matter of
Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the
accused Krishan admitted to interim bail for a period of 45 days
from today, subject to furnishing of personal bonds in the sum
of Rs. 10,000/- each to the satisfaction of concerned Jail
Superintendent. It is clarified that the present order of interim
bail is passed without going into the merits of the case or

otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 122/2020
PS Subhash Place

27.05.2020

Present : Ld. APP for the State.

Sh. Digvijay Singh, Ld. counsel for applicant
through VC.

This is an application for seeking extension of
interim bail of accused Kanak.

Submissions heard. Record perused.

The interim bail of accused is extended till

12.07.2020.

Application stands disposed off.

Proceedings be sent back to the concerned Court.

Copy of this order be also sent to the counsel for the
applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for
compliance by the Naib Court HC Rajeev Kumar attached
with the court today.

In-charge Computer Branch is directed to upload the
order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

CC. no. 23843/2019
Meenu Duggal v. Pradeep Duggal
Miscellaneous Application

27.05.2020

Present : Ld. APP for the State.

Sh. H. S. Popli, Ld. counsel for applicant through
VC.

Records have not been received in compliance of
order dated 21.05.2020.

Let records be called from concerned court
regarding the entire case positively for **29.05.2020**.

Copy of this order be also sent to the counsel for the
applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the
order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 331/2020
PS Mangolpuri
Vehicle no. **DL-1LZ-5248**

27.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-1LZ-5248 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-1LZ-5248** on superdari has been filed by the applicant.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 392/2020
PS Raj Park
Bail Application

27.05.2020

Present : Ld. APP for the State.

Sh. Ravi Kant Yadav, Ld. counsel for applicant
through VC.

This is an application seeking bail of the
accused/applicant Parveen.

It is submitted in the application that the applicant
has been falsely implicated in this case and has nothing to do
with the alleged offence. It is further stated that the applicant is
no more required for the purpose of investigation. It is further
submitted that the applicant has clean antecedents and has no
previous involvement. It is further submitted that the applicant
would not abscond or tamper with the prosecution evidence.
Accordingly it is prayed that the applicant be released on bail.

Per contra Ld. APP for the State has opposed the
bail application.

Reply filed through whatsapp. The original reply
be filed before the concerned court as and when the courts
resume functioning. IO through his reply has opposed the bail
application of the applicant.

Heard. Record perused.

Offence alleged is serious in nature. Further the trial of this case is at preliminary stage and the accused has been caught red handed at the spot. Releasing accused at this stage may cause threat to the witness/victim.

As such I am not inclined to grant bail to the accused at this stage.

Hence the application is dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 07/2020
PS Crime Branch
Bail Application

27.05.2020

Present : Ld. APP for the State.

Sh. Mayank Goel, Ld. counsel for applicant
through VC.

This is a bail application of accused Anil.

Reply to the application received through e-mail.

The original reply be filed before the concerned court as and
when the courts resume functioning.

Part arguments on the application heard. As per the
reply filed by the police, Chargesheet has been filed in the
present case before the Court.

Be put up the present application with the
chargesheet for **28.05.2020**.

Copy of this order be also sent to the counsel for
the applicant through E-mail / WhatsApp by the Reader /
Ahlmad.

In-charge Computer Branch is directed to upload
the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 384/2020
PS Keshavpuram
Superdari application

27.05.2020

Present : Ld. APP for the State.

Sh. Prem Singh, Ld. Counsel for applicant
through VC.

This is an application for releasing of vehicle
bearing no. DL-1MA-0431.

Perusal of the application shows that applicant Sh.
Dote Lal Raj @ Chhote Lal Raj is the driver of the vehicle and
not the registered owner of the same. Moreover, no authority
letter has been issued by the owner of the said vehicle.

In view of the same, the present application is
dismissed.

Copy of this order be also sent to the counsel for
the applicant through E-mail / WhatsApp by the Reader /
Ahlmad.

In-charge Computer Branch is directed to upload the
order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 366/2020
PS Keshavpuram
Superdari application

27.05.2020

Present : Ld. APP for the State.
Ms. Dezy Rekha, Ld. Counsel for applicant
through VC.

This is an application for releasing of vehicle bearing no. DL-1RM8631.

Perusal of the application shows that applicant is the driver of the vehicle and not the registered owner of the same. Moreover, no authority letter has been issued by the owner of the said vehicle.

In view of the same, the present application is dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

FIR no. 133/2020
PS Begumpur
Vehicle no. DL-1L-AD-1470

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-1L-AD-1470 on Superdari.

Present : Ld. APP for the State in person.

Sh. Sanjay Pal Singh, Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-1L-AD-1470** on superdari has been filed by the applicant.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

Pooja Chauhan v. SHO PS Raj Park
Miscellaneous application

27.05.2020

Present : Ld. APP for the State.

Sh. Deepak Chauhan, Ld. counsel for applicant
through VC.

This is an application u/s 173 (1) Cr. PC for issuing necessary directions to the concerned IO/SHO for collecting CCTV Footage of the main gate of police station PS Raj Park dated 22.05.2020 from 12:30 PM to 3:00 PM.

Reply on behalf of IO filed.

In the present case, no FIR has been registered till date, therefore, no direction for u/s 173 (1) Cr. PC can be given by the Court, however, SHO PS concerned is directed to preserve the aforementioned CCTV Footage as mentioned by applicant in the present application.

Compliance report be filed within three days from today. Accordingly, the present application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

Pooja Chauhan v. SHO PS Raj Park
Miscellaneous application

27.05.2020

Present : Ld. APP for the State.

Sh. Deepak Chauhan, Ld. counsel for applicant
through VC.

This is an application u/s 173 (8) Cr. PC for issuing
necessary directions to the concerned IO/SHO for collecting
CCTV Footage of the incident in question.

Reply on behalf of IO filed.

In the present case, no FIR has been registered till
date, therefore, no direction for u/s 173 (8) Cr. PC can be given
by the Court, however, SHO PS concerned is directed to
preserve the CCTV Footage of the incident in question as
mentioned by applicant in the present application.

Compliance report be filed within three days from
today. Accordingly, the present application stands disposed off.

Copy of this order be also sent to the counsel for the
applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the
order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

Satish Chauhan v. DCP & Ors.
Miscellaneous application

27.05.2020

Present : Ld. APP for the State.

Sh. Deepak Chauhan, Ld. counsel for applicant
through VC.

This is an application for calling status report.

Status report filed.

Accordingly, the present application stands
disposed off.

Copy of this order be also sent to the counsel for the
applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the
order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 27.05.2020

Satish Chauhan v. DCP & Ors.
Miscellaneous application

27.05.2020

Present : Ld. APP for the State.

Sh. Deepak Chauhan, Ld. counsel for applicant
through VC.

This is an application for calling status report.

Status report filed.

Accordingly, the present application stands
disposed off.

Copy of this order be also sent to the counsel for the
applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the
order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 256/2020
PS Vijay Vihar

27.05.2020

Bail application taken up through video conferencing for urgent hearing of bail application of accused Akash.

Present : Ld. APP for the State.

Sh. Kuldeep Singh, Ld. counsel for applicant
through VC.

This is an application seeking bail of the accused/applicant Akash.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 07.05.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail

application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 07.05.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 10,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 78/2020
PS Raj Park

27.05.2020

Bail application taken up through video conferencing for urgent hearing of bail application of accused Kapil @ Manwa.

Present : Ld. APP for the State.

Ld. counsel for applicant through VC.

This is an application seeking bail of the accused/applicant Kapil @ Manwa.

It is submitted that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further submitted that the applicant is in J/C since 18.02.2020 and is no more required for the further investigation. It is further submitted that the applicant would appear before the court on the date fixed and would not interfere with the investigation in any manner.

Per contra Ld. APP for the State has opposed the bail application of the applicant stating that there are chances that the applicant may jump bail and may commit similar offence in future.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

In the present case the case property has already been recovered and the applicant is in J/C since 18.02.2020 and as such evidently he is not required for further investigation.

As such court bail is granted to the accused on furnishing P/B and S/B in the sum of Rs. 15,000/- with one surety of like amount.

P/B and S/B not furnished.

Hence the application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajeev Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 0162/2020
PS South Rohini
Vehicle no. **DL-11EA-0191**

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-11EA-0191 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-11EA-0191** on superdari has been filed by the applicant.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 120/20
PS Kanjhawala
Vehicle no. **DL-1LY-1555**

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-1LY-1555 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-1LY-1555** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 454/2020
PS Mangolpuri
Vehicle no. **DL-11SX-8384**

27.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-11SX-8384 on Superdari.

Present : Ld. APP for the State in person.

Sh. Prashant Kumar, Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-11SX-8384** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 076/2020
PS Begumpur
Vehicle no. **DL-9CU-6193**

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-9CU-6193 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-9CU-6193** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 215/2020
PS Keshav Puram
Vehicle no. **DL-9SBS7722**

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-9SBS7722 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-9SBS7722** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 390/2020
PS Bharat Nagar
Vehicle no. **RJ-14GK-5717**

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number RJ-14GK-5717 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **RJ-14GK-5717** on superdari has been filed by the applicant.

Reply filed through whatsapp. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 0240/2020
PS Mangolpuri
Vehicle no. **DL-10CK-8509**

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-10CK-8509 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-10CK-8509** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 331/2020
PS Mangolpuri
Vehicle no. **DL-1LZ-5248**

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-1LZ-5248 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-1LZ-5248** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 364/2020
PS Mangolpuri
Vehicle no. **DL-1RL-1795**

27.05.2020

Application taken up through video conferencing for hearing for re-lease of the Vehicle bearing number DL-1RL-1795 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-1RL-1795** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020

FIR no. 041912/19
PS South Rohini
Vehicle no. **DL-1SAC-1052**

27.05.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-1SAC-1052 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

The present application for release of vehicle bearing number **DL-1SAC-1052** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour,

appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 27.05.2020